

**Inclusion of Ho language in Eighth Schedule of Constitution**

2464. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Jharkhand seeking inclusion of Ho language which is widely spoken in Kolhan division of Jharkhand, in the Eighth Schedule of the Constitution of India;

(b) if so, the details thereof;

(c) whether Government has taken any decision on the request; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) At present there are demands for inclusion of 38 languages including Ho in the Eighth Schedule to the Constitution. These are:—

(1) Angika, (2) Banjara, (3) Bazika, (4) Bhojpuri, (5) Bhoti, (6) Bhotia, (7) Bundelkhadi, (8) Chhattisgarhi, (9) Dhatki, (10) English, (11) Garhwali (Pahari), (12) Gondi, (13) Gujjar/Gujari (14) Ho, (15) Kachachhi, (16) Kamtapuri, (17) Karbi, (18) Khasi, (19) Kodava (Coorg), (20) Kok Barak, (21) Kumaoni (Pahari), (22) Kurukh, (23) Kurmali, (24) Lepcha, (25) Limbu, (26) Mizo (Lushai), (27) Magahi, (28) Mundari, (29) Nagpuri, (30) Nicobarese, (31) Pahari (Himachali), (32) Pali, (33) Rajasthani, (34) Sambalpuri/Kosali, (35) Shaurseni (Prakrit), (36) Siraiki, (37) Tenyidi and (38) Tulu.

(c) and (d) At present there is no established set of objective criteria for inclusion of languages in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is dynamic, influenced by socio-economic-political developments, it is difficult to fix any criterion for languages, whether to distinguish them from dialects, or for inclusion in the Eighth Schedule to the Constitution of India. Thus, both attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees to evolve such fixed criteria have not borne fruit.

**Fund to Madhya Pradesh under modernisation of prisons scheme**

†2465. DR. SATYANARAYAN JATIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the funds allotted to the State of Madhya Pradesh out of resources earmarked for States' second phase of modernisation of prisons scheme and places where from this demand had been made and current status of approval thereof and by when the same amount would be made available; and

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†Original notice of the question was received in Hindi.